

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1455

ANSWERED ON:21.08.2012

ISSUE OF ARMS LICENCES

Joshi Shri Pralhad Venkatesh;Shankar Alias Kushal Tiwari Shri Bhisma

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has carried out any assessment/ study to ascertain the link between easy availability of legal/ illegal arms and rise in crimes in the country;
- (b) if so, the details thereof, State-wise;
- (c) whether there is any proposal to amend the related provisions of the Arms Act, 1959 governing the enquiry before the issue of licence for arms;
- (d) if so, the details thereof and the time by which the amendment is likely to be done;
- (e) whether there is any proposal to issue licences of arms on a priority basis to the people living in the terrorist/naxalite affected areas of the country; and
- (f) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): No, Madam.

(b): Does not arise.

(c): Yes, Madam.

(d): A bill to amend the related provision of the Arms Act, 1959 to make police verification mandatory before issue of arms licenses has been introduced in Parliament.

(e) to (f): No, Madam. There is no proposal to issue arms license to people residing in terrorist/naxal affected areas on priority basis, except in accordance with the extant legal provisions.